

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF **BIONEXT PHARMA PRIVATE LIMITED**

RELEVANT PARTICULARS	
1.	Name of corporate debtor Bionext Pharma Private limited
2.	Date of incorporation of corporate debtor 16/09/2004
3.	Authority under which corporate debtor is incorporated / registered Registrar of Companies, Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor U24232MH2004PTC148628
5.	Address of the registered office and principal office (if any) of corporate debtor Registered Office PLOT NO C-373, MIDC, TTC INDUSTRIAL AREA PAWANE, VILLAGE TURBHE, NAVI MUMBAI, 400705 INDIA
6.	Insolvency commencement date in respect of corporate debtor 20th March, 2024 (Copy of the order was made available to the IRP on 23 rd March, 2024)
7.	Estimated date of closure of insolvency resolution process 16th September, 2024 (180 days from Insolvency Commencement date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional Mahesh Kumar Gupta IBBI/IPA-001/IP-P00478/2017-2018/10866
9.	Address and e-mail of the interim resolution professional, as registered with the Board C / O AEMG & Associates Chartered Accountants, 202, New Heera Panna Industrial Estate Opp Business Park, Near Virwani Industrial Estate, Goregaon (East), Mumbai -400063 (Maharashtra) Email - camkg59@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional C / O AEMG & Associates Chartered Accountants, 202, New Heera Panna Industrial Estate Opp Business Park, Near Virwani Industrial Estate, Goregaon (East), Mumbai -400063 (Maharashtra) Email - cirp.bionext@gmail.com , camkg59@gmail.com
11.	Last date for submission of claims 6th April, 2024 i.e 14 days from the date of the receipt of CIRP order on 23 rd March, 2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional Not Applicable at Present
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at: Web:- https://ibbi.gov.in/home/downloads NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Bionext Pharma Private limited on 20th March, 2024

The creditors of **Bionext Pharma Private limited** are hereby called upon to submit their claims with proof on or before 6th April, 2024 to the Interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 23rd March, 2024
Place: Mumbai

M. K. Gupta

Mahesh Kumar Gupta
Interim Resolution Professional

IBBI/IPA-001/IP-P00478/2017-2018/10866

In the matter of Bionext Pharma Private limited
AFA Certificate No: AA1/10866/02/291024/106190
(valid till 29-10-24)

